

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00407/2021

Jabalpur, this Monday, the 5th day of July, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



1. Suman Kumar Mishra S/o Shri Vipin Bihari Mishra
 Aged about 56 years Occupation Govt. Service,
 R/o Village/Post Sakaria Distt.-Satna (MP)
 Pin 485113, Mob. 9179437443
2. Alok Kumar Mishra, S/o Shri Kailash Bihari Mishra
 Aged about 39 years, Occupation Unemployed
 R/o Village/Post Sakaria Distt.-Satna (MP)
 Pin 485113, Mob. 7000069596
3. Anantacharya Mishra, S/o Shri Kailash Bihari Mishra
 Aged about 39 years, Occupation Unemployed
 R/o Village/Post Sakaria Distt.-Satna (MP)
 Pin 485113, Mob. 7000069596
4. Rishab Agnihotri, S/o Shri Rajesh Kumar Agnihotri
 Aged about 25 years, Occupation unemployed
 R/o Ward No. 12 Badkhar Distt.-Satna (MP)
 Pin 485005. Mob. 9179437443

-Applicants

(By Advocate – Shri R.N.Tiwari)

V e r s u s

1. Union of India, through the General Manager,
 West Central Railway, Office at Indra Market,
 Jabalpur (MP) Pin 482001
2. The Divisional Railway Manager (DRM)
 West Central Railway, Office at Infront of High Court
 Jabalpur (MP) Pin 482001
3. State of Madhya Pradesh Through the Secretary
 Revenue Department Mantralaya Vallabh Bhavan
 Bhopal (MP), Pin 462004

4. The Sub Divisional Officer/Land Acquisition Officer
 Tah. Raghurajnagar Distt.-Satna (MP), Pin 485112
 - **Respondents**

(By Advocate – **Shri A.S.Raizada** for respondents Nos. 1 & 2)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.



2. This Original Application has been filed against the inaction on behalf of the respondents whereby representation dated 05.04.2021 (Annexure A-11) has not been decided yet.

3. From the pleadings the facts of the case is that the respondent No.3 published a notification dated 11.09.2018 for acquisition of land of the village Sakaria Tahsil Raghurajnagar District Satna for doubling of Satna-Rewa Railway Track. The applicant was served with the notices to raise their objections if any. The award was passed on 13.09.2019. On 07.08.2020 the applicants were issued notices again to raise objection for same land. The supplementary award was passed on 08.10.2020 for the applicants. Now vide impugned letter dated 05.03.2021 the respondents bars the employment to those whose acquisitions is not complete before 11.11.2019 and thus the impugned letter deprived the applicants from getting

employment, although they have lost their land to get the employment.

4. Counsel for the applicants submit that the applicants have made the representation dated 05.04.2021 (Annexure A-11) jointly for their grievance but the same is still pending consideration.



5. At this stage learned counsel for the applicants submit that the applicants will be satisfied if the respondents are directed to decide Annexure A/11 in a time bound manner.

6. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

7. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation filed at Annexure A-11 in a time bound manner.

8. Resultantly, the competent authority of the respondents is directed to decide the applicants' representation filed at Annexure A-11 within a period of eight weeks after receiving the copy of this order.

9. Needless to say that the respondents shall pass the reasoned and speaking order.

10. With these observations, this Original Application is disposed of at admission stage itself.

11. However, is it made clear that this Court has not commented anything on the merits of the case.



(Naini Jayaseelan)
Administrative Member

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(Ramesh Singh Thakur)
Judicial Member